

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s Dilip Chhabria Design Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Dilip Chhabria Design Private Limited
2.	Date of incorporation of corporate debtor	14 June 1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U99999MH1993PTC072371
5.	Address of the registered office and principal office (if any) of corporate debtor	Kantuo Industrial Estate, Road No. 5, Kondvita Village Road, Andheri Kurla Road, Andheri(East), Mumbai 400 047.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order : 17 th September, 2019 Date of Receipt of the Order : 20 th September, 2019
7.	Estimated date of closure of insolvency resolution process	15 th March, 2020 (180 days from 17 th Sep, 2019 i.e. date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jitendrakumar Rambaran Yadav IBBI/IPA-003/IP-00022/2017-18/10169
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : 11, Singh House, 2 nd Floor, 23 Ambalal Doshi Marg, Besides BSE Building, Fort, Mumbai 400 001 Email Id : jitendra.yadav0712@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as point No. 9
11.	Last date for submission of claims	4 th October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading claim forms https://ibbi.gov.in/home/downloads Physical Address: as mentioned in point No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Dilip Chhabria Design Private Limited** on **17th September, 2019**.

The creditors of **M/s Dilip Chhabria Design Private Limited**, are hereby called upon to submit their claims with proof on or before 4th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Jitendrakumar R. Yadav

Date and Place : 23rd September, 2019 Mumbai